

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. **25/AM11**
HELD ON 22.09.2010
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **25/87-NC-7/2010** of **NORMS COMMITTEE (NC-7)** dealing with ‘Plastic & Rubber Products’ held on **22.09.2010** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri Shaish Kumar, Industrial Adviser, DIPP
- 3) Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **24/AM11** held on **15.09.2010**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

NC No.: 25/AM11 Dated: 22.09.2010		AMIANIT FIBERGLASS INDUSTRIES INDIA PVT. LTD.		Status: Approved
Case No.	Hqrs. File No.	RLA File No.	Licence No. & Date	

A-102	01/87/050/00373/AM10/DES-VII	17/24/040/00041/AM10/	1710002896 dated 15.12.2009
A-103	01/87/050/00286/AM10/DES-VII	17/24/040/00040/AM10/	1710002867 dated 30.11.2009
A-104	01/87/050/00160/AM10/DES-VII	17/24/040/00011/AM10/	1710002736 dated 04.08.2009
A-105	01/87/050/00133/AM10/DES-VII	17/24/040/00006/AM10/	1710002634 dated 08.06.2009
A-106	01/87/050/00085/AM10/DES-VII	17/24/040/00010/AM10/	1710002643 dated 16.06.2009
A-107	01/87/050/00515/AM09/DES-VII	17/24/040/00077/AM09/	1710002236 dated 04.11.2008
A-108	01/87/050/00506/AM09/DES-VII	17/24/040/00135/AM08/	1710002227 dated 27.10.2008

Request: Modification in the unit of measurement of Export Products.

Decision: Above seven cases of M/s Amiantit Fibreglass Industries India Pvt. Ltd. were discussed in detail in Personal Hearing with the representative of firm Shri Pratham Wagle, Assistant Manager-Commercial and Indirect Taxation. It was explained to him that the wastage norms are fixed based on weight basis only and wastage norms cannot be fixed based on meter / numbers only.

2. The representative of firm explained that in the export product they have to indicate Meter / Number as exporter places the order based on these parameters only. He further explained that out of 15 cases for which they have made application, in 14 cases exports have already been affected and in those 14 cases the export document alongwith the description of the product only in Meter / Number have been indicated. Hence, it will not be possible for them to indicate weight in export product, but from today, in any export document they will mention weight also.

3. After detailed discussions with the representative of D/o C&PC and DIPP and based on their recommendations, the Committee decided that the firm will work out the weight of these export products based on information given in the application in respect of each of the export product in each advance licence, prepare a statement for each export product, in each of licence, duly certified by Chartered Accountant and submit this information to RLA with other documents. The weight per Meter will also have the tolerance limit of +/-2% considering the nature of export product.

4. Following seven cases of M/s Amiantit Fibreglass Industries India Pvt. Ltd., Goa were also considered **out of Agenda** by NC and approved as per the above recommendation:

Cases considered out of Agenda in respect of firm M/s Amiantit Fibreglass Industries Ltd.			
S. No.	Hqrs. F. No.	RLA File No.	Advance Licence No. & Date
1.	01/87/050/00275/AM09/DES-VII	17/24/040/00027/AM09	1710002079 dated 19.06.2008
2.	01/87/050/00385/AM09/DES-VII	17/24/040/00032/AM09	1710002133 dated 26.08.2008
3.	01/87/050/00438/AM09/DES-VII	17/24/040/00052/AM09	1710002173 dated 17.09.2008
4.	01/87/050/00531/AM09/DES-VII	17/24/040/00088/AM09	1710002243 dated 07.11.2008
5.	01/87/050/00201/AM10/DES-VII	17/24/040/00112/AM09	1710002763 dated 14.08.2009
6.	01/87/050/00428/AM10/DES-VII	17/24/040/00051/AM10	1710003159 dated 11.03.2010
7.	01/87/050/00003/AM11/DES-VII	17/24/040/00053/AM10	1710003239 dated 31.03.2010

5. It was also decided that the firm will also submit an affidavit in every advance licence to the effect that duty free raw material imported under advance licence has been fully accounted for, excluding wastage, and in case the statement at any time is found wrong then the firm will be liable to pay customs duty alongwith applicable interest.

ONLINE CASES

1	Case No.:1/10/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00051/AM10/	RLA File :04/24/040/00300/AM09/	Lic.No/Date:0410104598 15.05.2009	Defer Date:20.10.2010
	Decision: Shri Mahesh Somu, Managing Director of firm attended the Personal Hearing and based on the discussion with him, the Committee decided to ask firm to submit following information directly to Shri A.K. Agarwal, Jt. Industrial Advisor, D/o C&PC under intimation to this office within 21 days: (i) Technical specifications and details about the export products alongwith products, detailed manufacturing process alongwith technical justification for wastage at each stage of manufacturing process;			

- (ii) Material balance at each stage of manufacturing process on weight to weight basis;
- (iii) Commercial value of scrap and how it is being disposed of, and
- (iv) The complete details for the advance licences so far taken / issued.

2	Case No.:3/15/87-ALC1/2009	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00108/AM10/	RLA File :07/24/040/00090/AM10/	Lic.No/Date:0710065596 26.06.2009	Defer Date:13.10.2010
	Decision: Reply received from the firm and sent to D/o C&PC on 10.08.2010. Comments awaited.			

3	Case No.:6/15/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00111/AM10/	RLA File :04/24/040/00301/AM09/	Lic.No/Date:0410105770 30.06.2009	Defer Date:20.10.2010
	Decision: Shri Mahesh Somu, Managing Director of firm attended the Personal Hearing and based on the discussion with him, the Committee decided to ask firm to submit following information directly to Shri A.K. Agarwal, Jt. Industrial Advisor, D/o C&PC under intimation to this office within 21 days: (i) Technical specifications and details about the export products alongwith products, detailed manufacturing process alongwith technical justification for wastage at each stage of manufacturing process; (ii) Material balance at each stage of manufacturing process on weight to weight basis;			

- (iii) Commercial value of scrap and how it is being disposed of, and
- (iv) The complete details for the advance licences so far taken / issued.

4	Case No.:7/15/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00112/AM10/	RLA File :04/24/040/00315/AM09/	Lic.No/Date:0410105775 30.06.2009	Defer Date:20.10.2010
	Decision: Shri Mahesh Somu, Managing Director of firm attended the Personal Hearing and based on the discussion with him, the Committee decided to ask firm to submit following information directly to Shri A.K. Agarwal, Jt. Industrial Advisor, D/o C&PC under intimation to this office within 21 days:			
	(i) Technical specifications and details about the export products alongwith products, detailed manufacturing process alongwith technical justification for wastage at each stage of manufacturing process; (ii) Material balance at each stage of manufacturing process on weight to weight basis; (iii) Commercial value of scrap and how it is being disposed of, and (iv) The complete details for the advance licences so far taken / issued.			

Case No.:7/22/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
HQ File :01/87/050/00179/AM10/	RLA File :04/24/040/00068/AM10/	Lic.No/Date:0410107039 19.08.2009	Defer Date:20.10.2010
Decision: Shri Mahesh Somu, Managing Director of firm attended the Personal Hearing and based on the discussion with him, the Committee decided to ask firm to submit following information directly to Shri A.K. Agarwal, Jt. Industrial Advisor,			

5	D/o C&PC under intimation to this office within 21 days: (i) Technical specifications and details about the export products alongwith products, detailed manufacturing process alongwith technical justification for wastage at each stage of manufacturing process; (ii) Material balance at each stage of manufacturing process on weight to weight basis; (iii) Commercial value of scrap and how it is being disposed of; and (iv) The complete details for the advance licences so far taken / issued.
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6	Case No.: 8/32/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00244/AM10/	RLA File :04/24/040/00088/AM10/	Lic.No/Date:0410108652 19.10.2009	Defer Date:20.10.2010
	Decision: Shri Mahesh Somu, Managing Director of firm attended the Personal Hearing and based on the discussion with him, the Committee decided to ask firm to submit following information directly to Shri A.K. Agarwal, Jt. Industrial Advisor, D/o C&PC under intimation to this office within 21 days: (i) Technical specifications and details about the export products alongwith products, detailed manufacturing process alongwith technical justification for wastage at each stage of manufacturing process; (ii) Material balance at each stage of manufacturing process on weight to weight basis; (iii) Commercial value of scrap and how it is being disposed of; and (iv) The complete details for the advance licences so far taken / issued.			

Case No.:1/51/87-ALC1/2009	Party Name:KWALITY POLYMERS PVT LTD	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Approved
HQ File :01/87/050/00391/AM10/	RLA File :03/94/040/00823/AM10/	Lic.No/Date:0310558337 03.02.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	40081190	62/0- PIN MAT IN VARIOUS SIZES / COLOURS.	53000.000	K.G	8974004.00	192990.00 US\$
				Total	8,974,004.00	192,990.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40021920	NATURAL / SYNTHETIC RUBBER.	36040.000	K.G	4022064.00	86496.00 US\$	
2	28030010	CARBON BLACK / PRECIPITATED SILICA.	13250.000	K.G	862575.00	18550.00 US\$	
3	28170010	ZINC OXIDE.	1060.000	K.G	599385.00	12890.00 US\$	
4	38123090	COUPLING AGENT.	5300.000	K.G	1971600.00	42400.00 US\$	
				Total	7,455,624.00	160,336.00	

Decision: With DIPP letter dated 22.09.2010, following adhoc norms are **approved:**

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Pin Mat in various sizes / colours	53000 kg	1. Natural Rubber	27030 kg
	(30% Black,	2. Synthetic Rubber	9010 kg

		70% colours)	other	(SBR)	
				3. Carbon Black	3310 kg
				4. Precipitated Silica	9940 kg
				5. Zinc Oxide	1060 kg
				6. Coupling Agent	5300 kg

8	Case No.:1/50/87-ALC1/2009	Party Name:KWIK PATCH LTD.	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00383/AM10/	RLA File :04/24/040/00289/AM10/	Lic.No/Date:0410111905 25.02.2010	Defer Date:20.10.2010
	Decision: The Committee noted that D.O. letters were sent from DDG(IS) to Zonal Jt. DGFT, Chennai for sending 5 sets of application on 30.07.2010 and 03.09.2010. However the application was still awaited. The Chairman spoke to Shri R. Muthuraj, Dy. DGFT, Chennai and requested him to send 5 sets of application for further processing of the case. Another D.O. letter may be sent from DDG(IS) to concerned RLA with a copy to firm for sending the application expeditiously.			

9	Case No.:8/4/87-ALC1/2010	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00017/AM11/	RLA File :05/24/040/00018/AM11/	Lic.No/Date:0510262670 20.04.2010	Defer Date:13.10.2010
	Decision: Representative of D/o C&PC informed that he has received reply from firm in response to D/L No. 46011/70/2009-PC.II dated 03.06.2010. Comments awaited.			

10	Case No.:1/8/87-ALC1/2010	Party Name:MOTIBA SILICONE PVT. LTD.	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00056/AM11/	RLA File :03/95/040/00044/AM11/	Lic.No/Date:0310572945 06.05.2010	Defer Date:20.10.2010
	Decision: The Committee considered the reply dated 27.08.2010 received from firm and found incomplete in light of written comments dated 22.09.2010 given by DIPP stating that the item of export i.e. Compounded Silicon Rubber is 100% Silicon Rubber. As such the Import Item and Export Product are same and there seems to be no compounding. Hence, the Committee decided to ask firm to give clarification in this regard giving 21 days time to furnish reply.			

Case No.:3/17/87-ALC1/2010		Party Name:FLEXITUFF INTERNATIONAL LTD.,		Meet No/Date:25/87-ALC1/2010 22.09.2010		Status : Approved		
HQ File :01/87/050/00146/AM11/		RLA File :11/21/040/00028/AM11/		Lic.No/Date:1110022562 08.06.2010		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39232990	63/0- PP WOVEN SACKS WITH UV STABILIZER & LINER Net content:- (1) PP Granules:- 171.5 m.t. (2)UV stabliser- 3.5 M.T. (3)LLDPE Granules- 250 m.t. (4)LDPE Granules- 50 m.t. (5)PP Yarn (PP M.F. Yarn) (6) packing material(PP)-5 m.t.			500.000	M.T	48828750.00	1087500.00 US\$
						Total	48,828,750.00	1,087,500.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	
1	39021000	PP GRANULES RAFFIA	188.650	M.T	12705578.00	282975.00 US\$	Value & Qty	
2	38123090	UV STABILIZER	3.570	M.T	1522784.00	33915.00 US\$	Value & Qty	

3	39019090	LLDPE GRANULES	262.500	M.T	20036625.00	446250.00 US\$	Value & Qty
4	39019090	LDPE GRANULES	52.500	M.T	4478775.00	99750.00 US\$	Value & Qty
5	54026930	PP YARN (PP M.F. YARN)	26.250	M.T	2946563.00	65625.00 US\$	Value & Qty
6	39021000	PACKING MATERIAL - PP GRANULES	5.250	M.T	353588.00	7875.00 US\$	Value & Qty
				Total	42,043,913.00	936,390.00	

Decision: With D/o C&PC OM No. 46011/39/2009-PC.II dated 20.09.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Woven Sacks with UV Stabilizer & Liner	1 kg	1. PP Granules	0.3773 kg
		2. UV Stabilizer	0.0071 kg
		3. LLDPE Granules	0.5250 kg
		4. LDPE Granules	0.1050 kg
		5. PP Yarn	0.0525 kg
		6. PP Granules (Packing Material)	As per packing policy

12	Case No.:8/21/87-ALC1/2010	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00171/AM11/	RLA File :05/23/040/00063/AM11/	Lic.No/Date:0510266320 17.06.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 31.08.2010. Comments awaited.			

Case No.:2/13/87-ALC1/2010	Party Name:DSM ENGINEERING PLASTICS (INDIA) PVT. LTD	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Approved
HQ File :01/87/050/00119/AM11/	RLA File :31/24/040/00006/AM11/	Lic.No/Date:3110043679 21.06.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39081010	63/0- AKULON K222 KGMV14H GREY (25% GLASS FIBER REINFORCED FLAME RETARDANT PA 6 (NYLON 6) COMPOUND IN GREY COLOUR)	10000.000	K.G	1254600.00	27880.00 US\$
				Total	1,254,600.00	27,880.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39081090	NYLON 6 CHIPS/GRANULES BASE POLYMER	6699.000	K.G	781009.61	17015.46 US\$	Value & Qty
2	70191100	GLASS FIBER (CHOPPED STRAND) REINFORCEING MATERIAL	2060.000	K.G	102118.32	2224.80 US\$	Value & Qty
3	32064990	MASTERBATCH PE 48/93 RELEVANT COLOURANT	103.000	K.G	16074.18	350.20 US\$	Value & Qty
4	39092090	MELAMINE CYNAURATE FLAME RETARDANT	1236.000	K.G	90771.84	1977.60 US\$	Value & Qty
5	29159090	CALCIUM STEARATE MOULD RELEASE AGENT	202.000	K.G	13444.11	292.90 US\$	Value & Qty
				Total	1,003,418.06	21,860.96	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 2/87-ALC1/2010 dated 14.04.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
20% Glassfibre Reinforced Flame Retardant Nylon-6 Compound (Akulon-K222 KGV4H)	1 kg	1. Nylon-6 Chips/Granules	0.6699 kg
		2. Glass Fibre	0.2060 kg
		3. Relevant Colourants / masterbatch	0.0106 kg
		4. Melamine Naurate (Flame Retardant)	0.1236 kg
		5. Calcium Stearate	0.0202 kg

Case No.:13/21/87-ALC1/2010	Party Name:PLASMIX PVT LTD	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Approved
HQ File :01/87/050/00176/AM11/	RLA File :07/24/040/00085/AM11/	Lic.No/Date:0710072360 21.06.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39011090	63/0- MASTER BATCHES Grade Px1 White Filler Containing 52500 Kgs of LLDPE and 97500 Kgs of Calcium Carbonate	150000.000	K.G	4320000.00	90000.00 US\$
				Total	4,320,000.00	90,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
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1	39011090	LLDPE GRANULES	55125.000	K.G	3704400.00	77175.00 US\$	Value & Qty
				Total	3,704,400.00	77,175.00	

Decision: With D/o C&PC OM No. 46011/66/2010-PC.II dated 20.09.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Master Batches (Containing 35% LLDPE and 65% Calcium Carbonate)	1 kg	LLDPE Granules	0.3605 kg

15	Case No.:17/21/87-ALC1/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00180/AM11/	RLA File :03/95/040/00008/AM11/	Lic.No/Date:0310579925 22.06.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 18.08.2010. Comments awaited.			

16	Case No.:12/21/87-ALC1/2010	Party Name:KBK POLYMERS PVT.LTD.	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00175/AM11/	RLA File :06/24/040/00016/AM11/	Lic.No/Date:0610018298 23.06.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 18.08.2010. Comments awaited.			

17	Case No.:18/21/87-ALC1/2010	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00181/AM11/	RLA File :03/95/040/00769/AM10/	Lic.No/Date:0310581126 29.06.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 18.08.2010. Comments awaited.			

18	Case No.:19/21/87-ALC1/2010	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00182/AM11/	RLA File :03/95/040/00648/AM10/	Lic.No/Date:0310581498 30.06.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 18.08.2010. Comments awaited.			

19	Case No.:20/21/87-ALC1/2010	Party Name:RISHI PACKERS LTD	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00183/AM11/	RLA File :03/95/040/00227/AM11/	Lic.No/Date:0310581666 01.07.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 18.08.2010. Comments awaited.			

	Case No.:14/15/87-ALC1/2010	Party Name:DSM ENGINEERING PLASTICS (INDIA) PVT. LTD	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Approved
	HQ File :01/87/050/00137/AM11/	RLA File :31/24/040/00063/AM11/	Lic.No/Date:3110043858 06.07.2010	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39079150	63/0- ARNITE TV6 220 ALL COLOURS 10% GLASS FIBER REINFORCED PBT COMPOUND	20000.000	K.G	2962400.00	64400.00 US\$
				Total	2,962,400.00	64,400.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39079150	PBT CHIPS BASE POLYMER	18200.000	K.G	1922602.50	40950.00 US\$	Value & Qty
2	70191100	GLASS FIBER (CHOPPED STRANDS) REINFORCEING MATERIAL	2060.000	K.G	108323.04	2307.20 US\$	Value & Qty
3	28309020	SACTOLITH HDS	360.000	K.G	59157.00	1260.00 US\$	Value & Qty
4	34031900	GLYCOLUBE	50.400	K.G	8281.98	176.40 US\$	Value & Qty
5	39009100	BAY FERROZ 110M	5.040	K.G	591.57	12.60 US\$	Value & Qty
6	32064948	LIGHT FAST YELLOW 3R	14.000	K.G	4193.57	89.32 US\$	Value & Qty
				Total	2,103,149.66	44,795.52	

Decision: With D/o C&PC OM No. 46011/22/2009-PC.II dated 08.09.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
10% Glassfiber Reinforced PBT Compound (Arnite TV 6 220)	1 kg	1. PBT Chips	0.9056 kg
		2. Glass Fibre	0.1030 kg
		3. Sactolith HDS	0.0180 kg
		4. Glycolube	0.0025 kg
		5. Bay Ferroz 110M	0.0002 kg
		6. Light Fast Yellow 3R	0.0007 kg

Case No.: 9/21/87-ALC1/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Approved
HQ File :01/87/050/00172/AM11/	RLA File :05/24/040/00136/AM11/	Lic.No/Date:0510267606 06.07.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39900000	63/0- NON PYROGENIC STERILE INTRAVENOUS INFUSION SETS (I.V SETS)	12500000.000	Number	88618125.00	1887500.00 US\$
				Total	88,618,125.00	1,887,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39021000	PP GRANULES	54230.770	K.G	3525000.00	75079.87 US\$	Value & Qty
2	90183900	LATEX BULB	13125000.000	Number	5250000.00	111821.09 US\$	Value & Qty
3	39071000	ABS	28892.800	K.G	3409350.00	72616.61 US\$	Value & Qty
4	39049000	PVC RESIN	180915.240	K.G	9045762.00	192667.99 US\$	Value & Qty
5	39129000	DI-OCTYLE PHTHALATE (DOP) HEXAMOLL DINCH	93284.420	K.G	10261286.00	218557.75 US\$	Value & Qty
6	39129000	DI- OCTYLE ADIPATE (DOA) / PLASTOMOLL DOA	4240.200	K.G	534265.00	11379.45 US\$	Value & Qty
7	39120000	CALCIUM ZINC STABLIZER	2826.800	K.G	282680.00	6020.87 US\$	Value & Qty
8	29420000	CALCIUM STERATE	1413.400	K.G	56536.00	1204.17 US\$	Value & Qty
9	90183990	NEEDLE(STAINLESS STEEL)	13125000.000	Number	5250000.00	111821.09 US\$	Value & Qty
10	90183990	LUER LOCK WITH CAP	13125000.000	Number	6562500.00	139776.36 US\$	Value & Qty
11	90183990	Y- SITE	13125000.000	Number	6562500.00	139776.36 US\$	Value & Qty

12	90183990	C- CLAMP	13125000.000	Number	3937500.00	83865.81 US\$	Value & Qty
13	90183990	PAPER FILTER	13125000.000	Number	525000.00	11182.11 US\$	Value & Qty
14	90183990	FILTER	13125000.000	Number	5250000.00	111821.09 US\$	Value & Qty
15	48119099	MEDICAL KRAFT PAPER (GSM 70 +/-15%)	445906.500	Sq. meter	5350878.00	113969.71 US\$	Value & Qty
16	39269000	POLYESTER POLYLAMINATE FILM (50 MICRONS +/-10%)	445906.500	Sq. meter	3567252.00	75979.81 US\$	Value & Qty
				Total	69,370,509.00	1,477,540.14	

Decision: With D/o C&PC OM No. 46011/106/2009-PC.II dated 21.09.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Non- Pyrogenic Sterile Intravenous Infusion Sets (IV Set)	1 No.	1. PP Granules	1.05 kg/kg content in export product
		2. ABS Resin	1.05 kg/kg content in export product
		3. Relevant Latex Rubber (Latex Bulb)	Net + 2% wastage
		4. Relevant Needle (Stainless Steel)	Net + 2% wastage
		5. Relevant Luer Lock with Cap	Net + 2% wastage
		6. Relevant Y-Site	Net + 2% wastage
		7. Relevant Paper Filter	Net + 2% wastage
		8. Relevant Filter	Net + 2% wastage
		9. For 1 kg Components/Parts made of PVC Compound i) PVC Resin ii) Dioctyl Phthalate (DOP) / Di-isononyl Cyclohexane / Hexamoll Dinch iii) Dioctyl Adipate (DOA)/Plastomoll DOA	0.704 kg 0.330 kg

		iv) Calcium Zinc Stabilizer	0.0165 kg
		v) Calcum Stearate	0.0110 kg
			0.0055 kg
		10. Medical Kraft Paper (GSM 70+/-20%)	As per packing policy
		11. Polyester Polylaminte Film (50 Microns +/- 10%)	As per packing policy

22	Case No.: 14/21/87-ALC1/2010	Party Name:RALSON (INDIA) LIMITED	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00177/AM11/	RLA File :30/24/040/00017/AM11/	Lic.No/Date:3010068012 06.07.2010	Defer Date:13.10.2010
	Decision: With DIPP letter dated 22.09.2010, the Committee decided to ask firm to submit following information within 15 days: (i) Exact Specification of tyres to be exported and how it is different from normal bicycle nylon tyres; and (ii) Justification for asking higher quantity and of synthetic rubber and rubber black as compare to SION already fixed.			

23	Case No.: 1/16/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00141/AM11/	RLA File :09/24/040/00106/AM11/	Lic.No/Date:0910042649 08.07.2010	Defer Date:13.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 07.09.2010. Comments awaited.			

24	Case No.:3/16/87-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00143/AM11/	RLA File :03/94/040/00320/AM11/	Lic.No/Date:0310582928 12.07.2010	Defer Date:13.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 16.08.2010. Comments awaited.			

25	Case No.:10/21/87-ALC1/2010	Party Name:KSP ENGINEERING CO.	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00173/AM11/	RLA File :05/23/040/00086/AM11/	Lic.No/Date:0510267960 12.07.2010	Defer Date:13.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 18.08.2010. Comments awaited.			

26	Case No.:21/21/87-ALC1/2010	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00184/AM11/	RLA File :03/95/040/00870/AM10/	Lic.No/Date:0310583017 12.07.2010	Defer Date:13.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 18.08.2010. Comments awaited.			

27	Case No.:23/21/87-ALC1/2010	Party Name:ELANTAS BECK INDIA LTD.	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00186/AM11/	RLA File :31/24/040/00071/AM11/	Lic.No/Date:3110044018 20.07.2010	Defer Date:13.10.2010

Decision: Copy of application forwarded to D/o C&PC on 18.08.2010. Comments awaited.

28	Case No.:1/19/87-ALC1/2010	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00151/AM11/	RLA File :03/95/040/00301/AM11/	Lic.No/Date:0310585100 27.07.2010	Defer Date:13.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 10.08.2010. Comments awaited.			

29	Case No.:7/19/87-ALC1/2010	Party Name:MAX INDIA LTD	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00157/AM11/	RLA File :22/24/040/00011/AM11/	Lic.No/Date:2210010228 27.07.2010	Defer Date:13.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 16.08.2010. Comments awaited.			

	Case No.:5/19/87-ALC1/2010		Party Name:VISEN INDUSTRIES LIMITED		Meet No/Date:25/87-ALC1/2010 22.09.2010		Status : Approved														
	HQ File :01/87/050/00155/AM11/		RLA File :03/95/040/00316/AM11/		Lic.No/Date:0310585440 29.07.2010		Defer Date:														
	Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td></td><td></td><td>63/0- BUTYL ACRYLATE AND METHYL METHACRYLATE COPOLYMER</td><td></td><td></td><td></td><td>1345050.00</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)			63/0- BUTYL ACRYLATE AND METHYL METHACRYLATE COPOLYMER			
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)															
		63/0- BUTYL ACRYLATE AND METHYL METHACRYLATE COPOLYMER				1345050.00															

1	39069090	EMULSIONS SOLIDS 50% +/- 2% (6/2 MTS PACKED IN 2800 HDPE DRUMS)	882000.000	K.G	63150097.50	US\$
				Total	63,150,097.50	1,345,050.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29161210	BUTYL ACRYLATE	194040.000	K.G	21864427.20	465696.00 US\$	Value & Qty
2	29161400	METHYL METHACRYLATE	229320.000	K.G	24763120.20	527436.00 US\$	Value & Qty
3	39019090	HIGH DENSITY POLYETHYLENE (BLOW MOULDING GRADE)	24990.000	K.G	1407936.60	29988.00 US\$	Value & Qty
				Total	48,035,484.00	1,023,120.00	

Decision: With D/o C&PC OM No. 46011/10/2005-PC.II dated 08.09.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyvinyl Acetate Emulsion (Solid Content 50% +/- 1%)	1 kg	1. Vinyl Acetate Monomer	0.3570 kg
		2. Veova 10 Monomer	0.0826 kg
		3. Methyl Methacrylate	0.0544 kg
		4. Hydroxy Ethyl Cellulose	0.0010 kg
		5. Sodium Vinyl Sulphonate	0.0026 kg
		6. Silquest Silane A-172/Geniosil GF 56 (Organo Functional)	0.0010 kg
		7. Silane A-187/SilaneZ-6040/KBM 403 (3 Glycidoxy Propyl Trimexy Silane)	0.0010 kg
		8. Potassium Persulphate	0.0015 kg
		9. HDPE (Blow Moulding Grade)	As per Packing Policy

Case No.: 6/19/87-ALC1/2010	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Approved
HQ File :01/87/050/00156/AM11/	RLA File :07/24/040/00128/AM11/	Lic.No/Date:0710073267 29.07.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39042210	63/0- PVC Compound Insulation Grade	19000.000	K.G	971888.00	21128.00 US\$
2	39042210	63/0- PVC Compound Sheathing Grade	1000.000	K.G	51152.00	1112.00 US\$
				Total	1,023,040.00	22,240.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042190	PVC RESIN	9922.000	K.G	419254.00	8929.00 US\$	Qty
2	28365000	CALCIUM CARBONATE	5044.000	K.G	37895.00	807.00 US\$	Qty
3	29173920	DOP DI 2ETHYLHEXYL(OCTYL) PTHALATE	3141.000	K.G	251326.00	5353.00 US\$	Qty
4	28351090	TBLS TRIBASIC LEAD SULPHATE	516.000	K.G	60561.00	1289.00 US\$	Qty
				Total	769,036.00	16,378.00	

Decision: With D/o C&PC OM No. 46011/22/2009-PC.II dated 08.09.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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	1. PVC Compound (Insulation Grade)	1 kg	1. PVC Resin	0.5002 kg
			2. Calcium Carbonate	0.2501 kg
			3. DOP/Di 2 Ethylhexyl (Octyl) Phthalate	0.1600 kg
			4. Tribasic Lead Sulphate	0.0260 kg
	2. PVC Compound (Sheathing Grade)	1 kg	1. PVC Resin	0.4180 kg
			2. Calcium Carbonate	0.2920 kg
			3. DOP/Di 2 Ethylhexyl (Octyl) Phthalate	0.1000 kg
			4. Tribasic Lead Sulphate	0.0220 kg

32	Case No.: 1/21/87-ALC1/2010	Party Name:GARWARE ELASTOMERICS LTD.	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00164/AM11/	RLA File :31/24/040/00080/AM11/	Lic.No/Date:3110044273 11.08.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to DIPP on 22.09.2010. Comments awaited.			

33	Case No.: 6/21/87-ALC1/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00169/AM11/	RLA File :05/24/040/00177/AM11/	Lic.No/Date:0510270370 11.08.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 24.08.2010. Comments awaited.			

34	Case No.:2/21/87-ALC1/2010	Party Name:DSM ENGINEERING PLASTICS (INDIA) PVT. LTD	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00165/AM11/	RLA File :31/24/040/00022/AM11/	Lic.No/Date:3110044298 12.08.2010	Defer Date:13.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 21.09.2010. Comments awaited.			

35	Case No.:4/21/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00167/AM11/	RLA File :03/94/040/00029/AM11/	Lic.No/Date:0310587542 13.08.2010	Defer Date:13.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 10.09.2010. Comments awaited.			

36	Case No.:15/21/87-ALC1/2010	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00178/AM11/	RLA File :07/24/040/00142/AM11/	Lic.No/Date:0710073625 17.08.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 10.09.2010. Comments awaited.			

	Case No.:11/22/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00197/AM11/	RLA File :04/24/040/00127/AM11/	Lic.No/Date:0410116566 24.08.2010	Defer Date:20.10.2010
	Decision: Shri Mahesh Somu, Managing Director of firm attended the Personal Hearing and based on the discussion with him, the Committee decided to ask firm to submit following information directly to Shri A.K. Agarwal, Jt. Industrial Advisor, D/o C&PC under intimation to this office within 21 days:			

37	(i) Technical specifications and details about the export products alongwith products, detailed manufacturing process alongwith technical justification for wastage at each stage of manufacturing process; (ii) Material balance at each stage of manufacturing process on weight to weight basis; (iii) Commercial value of scrap and how it is being disposed of, and (iv) The complete details for the advance licences so far taken / issued.
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38	Case No.:12/22/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00198/AM11/	RLA File :04/24/040/00125/AM11/	Lic.No/Date:0410116567 24.08.2010	Defer Date:20.10.2010
	Decision: Shri Mahesh Somu, Managing Director of firm attended the Personal Hearing and based on the discussion with him, the Committee decided to ask firm to submit following information directly to Shri A.K. Agarwal, Jt. Industrial Advisor, D/o C&PC under intimation to this office within 21 days: (i) Technical specifications and details about the export products alongwith products, detailed manufacturing process alongwith technical justification for wastage at each stage of manufacturing process; (ii) Material balance at each stage of manufacturing process on weight to weight basis; (iii) Commercial value of scrap and how it is being disposed of, and (iv) The complete details for the advance licences so far taken / issued.			

Case No.:1/25/87-ALC1/2010	Party Name:DIAB CORE MATERIALS	Meet No/Date:25/87-ALC1/2010	Status: Deferred
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		PRIVATE LIMITED	22.09.2010	
	HQ File :01/87/050/00205/AM11/	RLA File :04/24/040/00144/AM11/	Lic.No/Date:0410116984 06.09.2010	Defer Date:20.10.2010
39	Decision: Shri Mahesh Somu, Managing Director of firm attended the Personal Hearing and based on the discussion with him, the Committee decided to ask firm to submit following information directly to Shri A.K. Agarwal, Jt. Industrial Advisor, D/o C&PC under intimation to this office within 21 days: (i) Technical specifications and details about the export products alongwith products, detailed manufacturing process alongwith technical justification for wastage at each stage of manufacturing process; (ii) Material balance at each stage of manufacturing process on weight to weight basis; (iii) Commercial value of scrap and how it is being disposed of, and (iv) The complete details for the advance licences so far taken / issued.			

	Case No.:2/25/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00206/AM11/	RLA File :04/24/040/00152/AM11/	Lic.No/Date:0410116993 06.09.2010	Defer Date:20.10.2010
40	Decision: Shri Mahesh Somu, Managing Director of firm attended the Personal Hearing and based on the discussion with him, the Committee decided to ask firm to submit following information directly to Shri A.K. Agarwal, Jt. Industrial Advisor, D/o C&PC under intimation to this office within 21 days: (i) Technical specifications and details about the export products alongwith products, detailed manufacturing process alongwith technical justification for wastage at each stage of manufacturing process; (ii) Material balance at each stage of manufacturing process on weight to weight basis;			

- (iii) Commercial value of scrap and how it is being disposed of; and
- (iv) The complete details for the advance licences so far taken / issued.

41	Case No.:3/25/87-ALC1/2010	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00207/AM11/	RLA File :03/94/040/00512/AM11/	Lic.No/Date:0310591443 08.09.2010	Defer Date:13.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 21.09.2010. Comments awaited.			

42	Case No.:4/25/87-ALC1/2010	Party Name:BA YER MATERIALSCIENCE PVT LTD	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00208/AM11/	RLA File :04/24/040/00151/AM11/	Lic.No/Date:0410117044 09.09.2010	Defer Date:13.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 21.09.2010. Comments awaited.			

43	Case No.:5/25/87-ALC1/2010	Party Name:PENNWALT AGRU PLASTICS LTD.	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00209/AM11/	RLA File :03/95/040/00412/AM11/	Lic.No/Date:0310591890 09.09.2010	Defer Date:13.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 21.09.2010. Comments awaited.			

	Case No.:6/25/87-ALC1/2010	Party Name:GOVIND RUBBER LIMITED	Meet No/Date:25/87-ALC1/2010	Status:
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44			22.09.2010	Deferred
	HQ File :01/87/050/00210/AM11/	RLA File :30/24/040/00025/AM11/	Lic.No/Date:3010069377 09.09.2010	Defer Date:13.10.2010
	Decision: Copy of application is still awaited from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA with a copy to firm for sending the application expeditiously.			

45	Case No.:7/25/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00211/AM11/	RLA File :09/24/040/00228/AM11/	Lic.No/Date:0910043511 15.09.2010	Defer Date:13.10.2010
	Decision: Copy of application is still awaited from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA with a copy to firm for sending the application expeditiously.			

46	Case No.:8/25/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00212/AM11/	RLA File :09/24/040/00188/AM11/	Lic.No/Date:0910043512 15.09.2010	Defer Date:13.10.2010
	Decision: Copy of application is still awaited from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA with a copy to firm for sending the application expeditiously.			

47	Case No.:9/25/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00213/AM11/	RLA File :09/24/040/00187/AM11/	Lic.No/Date:0910043513 15.09.2010	Defer Date:13.10.2010
	Decision: Copy of application is still awaited from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA with a copy to firm for sending the application expeditiously.			

48	Case No.:10/25/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2010 22.09.2010	Status: Deferred
	HQ File :01/87/050/00214/AM11/	RLA File :09/24/040/00219/AM11/	Lic.No/Date:0910043516 15.09.2010	Defer Date:13.10.2010
	Decision: Copy of application is still awaited from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA with a copy to firm for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
